against the airline for not respecting the rights of the passengers, particularly when she has a medical problem;

- the number of such incidents that have taken place during the last three years in which the airlines have maltreated passengers with physically challenged conditions:
  - if so, the details thereof; (c)
  - (d) the action the DGCA has taken against the airline; and
  - (e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (e) Three cases of harassment faced by physically challenged passengers were reported to the Director General of Civil Aviation (DGCA), two in the year 2011 and one in 2012. The details and Action Taken report on these cases are given in the Statement. [Refer to the Statement appended to the Answer to USQ No. 938 (Part (a) and (b))]

DGCA has issued Civil Aviation Requirements (CAR) on "Carriage of Passenger by air with disability and/or with reduced mobility", which is being strictly adhered to by the airlines. The said CAR is available on DGCA website. Violation of the provisions of CAR is punishable under the Schedule VI of the Aircraft Rules, 1937.

### **Aviation facilities in Assam**

# 963. SHRIMATI NAZNIN FARUQUE:

Will the Minister of CIVIL AVIATION be pleased to state:

- the details of aviation facilities in Assam as on date;
- the details of deficiencies in the existing aviation facilities; and (b)
- (c) the details of proposals and plans for expansion and development of aviation facilities in the States?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Details of aviation facilities provided by Airports Authority of India (AAI) at the airports/civil enclaves in Assam are given in the statement. (See below)

- Does not arise. (b)
- The development of airports in the states is an ongoing process and is (c) taken up depending upon the traffic demand and availability of resources.

Further, keeping in view the enormous growth in air passengers, which has put pressure on air infrastructure and to encourage infusion of greater investment in airport sector, Government had pronounced a policy for greenfield airports in April, 2008. This policy states that it would be the endeavour of the Central Government to ensure that all approvals and clearances are given in a timely manner. State Government may facilitate by giving incentives to an Airport Company such as land, concessional or otherwise; real estate development rights in and around the airports; airport connectivity; rail, road; fiscal incentives by way of exemptions from State taxes; and any other assistance that the State Government deem fit. A Steering Committee under the Chairmanship of Secretary, Ministry of Civil Aviation has been constituted to coordinate and monitor the various clearances required for setting up of a Greenfield airport. The promoter seeking to develop the airport has to submit the proposal to the Government for consideration by the Steering Committee. Application for setting up of Greenfield airport are received from time to time, which are considered by the Steering Committee/competent authority for grant of 'in principle' approval, after they have completed all necessary formalities of obtaining pre-feasibility study report, site clearance, clearances from regulatory agencies, etc.

The timeline for construction of airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure, etc.

### Statement

Details of Infrastructure Facilities (excluding helipads/heliports) provided by AAI in Assam

# â Assam has 25 Airports / Airstrips

- \* AAI 04
- \* Defence (IAF) 12
- \* Private 09

The Operational airports are : Guwahati, Lilabari, Tezpur (IAF), Jorhat (IAF), Dibrugarh, Silchar (IAF).

At Tezpur, Jorhat and Silchar, AAI manages Civil Enclave.

### â Guwahati (State Capital)

- \* Operations: Suitable for 'D' type of Aircrafts Operations in all weather conditions.
- \* **Destinations**: Agartala, Ahmedabad, Aizawal, Bagdogra, Bangalore, Chennai, Delhi, Dibrugarh, Dimapur, Goa, Imphal, Jaipur, Jorhat, Kolkata, Lilabari, Mumbai, Paro, Silchar.
- \* Airlines operating: M/s Air India, Jet Lite, Spice Jet, Jet Air, Go Air, Kingfisher, Indigo, Druk Air.
- \* Terminal Building: Can handle 790 passengers at a time.

- Airside capacity: 20 Aircrafts (12 Nos. A-321, 7 Nos. ATR-72 and 1 No. for DO-228 type) at a time.
- ATC Control Tower cum Technical Block and Fire Station of Cat. VII.

#### â Dibrugarh

- **Operations:** Suitable for 'C' type (A-320) of Aircrafts Operations in all weather conditions.
- Destinations: Delhi, Dimapur, Guwahati, Kolkata.
- Airlines operating: M/s Air India, Jet Lite, Indigo
- **Terminal Building:** Can handle 500 passengers at a time.
- **Airside capacity :** 7 Aircrafts (A-321/B737 type) at a time.

#### â Lilabari

- **Operations :** Suitable for 'C' type (A-320/321) of Aircrafts Operations.
- **Destinations**: Guwahati, Kolkata
- Airlines operating: M/s Air India
- **Terminal Building:** Can handle 500 passengers at a time.
- Airside capacity: 2 Aircrafts (A-321 / B737 type) at a time.

#### Jorhat â

- **Operations**: Suitable for 'C' type (B737) of Aircrafts Operations.
- Destinations: Bangalore, Silchar, Guwahati, Kolkata
- Airlines Operating: M/s Air India, Jet Lite, Jet Air, Kingfisher
- **Terminal Building:** Can handle 200 passengers at a time.
- Airside capacity: 2 Aircrafts (ATR72 / B737 type) at a time.

### Silchar â

- **Operations :** Suitable for 'C' type (A320 / A321) of Aircrafts Operations.
- Destinations: Agartala, Imphal, Guwahati, Jorhat, Kolkata, Tezpur
- Airlines operating: M/s Air India, Jet Air
- **Terminal Building:** Can handle 300 passengers at a time.
- Airside capacity: 3 Aircrafts (A321 / B737 type) at a time.

#### â **Tezpur**

- **Operations :** Suitable for 'C' type (A320 / A321) of Aircrafts Operations.
- Destinations: Kolkata, Silchar

- \* Airlines Operating: M/s Air India
- \* **Terminal Building:** Can handle 400 passengers at a time.
- \* Airside capacity: 2 Aircrafts (A321 / B737 / ATR72 type) at a time.

[22 MAR., 2012]

### Fake registration of flying schools

### 964. SHRIMATI MAYA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that a CVC enquiry has found that various flying schools have duped the department of revenue to the tune of Rs. 190 crores by faking registration under no profit no loss organisation, while commercially exploiting the authorization;
  - (b) if so, the details thereof and action taken thereon; and
  - (c) if not, the reaons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) Based on the investigation report submitted by the Chief Vigilance Officer in the Directorate General of Civil Aviation (DGCA) regarding alleged irregularities in various flying schools, the CVC has directed this Ministry to fix responsibility of officials of DGCA and Airports Authority of India (AAI) in the matter. The observations of the CVC in the matter have been examined and it has been decided to:

- suspend three officials of DGCA alleged to have been involved in preparation of the list of flying schools; and to initiate disciplinary proceedings against the three officials; and
- (ii) to request the CVC to let the matter be further investigated by this Ministry as two organisations i.e. the DGCA and the AAI are involved in the matter.

## Probe into power failure at T-3

## †965. SHRI SHREEGOPAL VYAS:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether reasons behind power failure for hours at T-3 have been probed;
- (b) whether it has also been probed why reserve source could not start functioning in time;
  - (c) whether such apprehensions were expected since the beginning of T-3;
- (d) whether this was the reason why domestic air services could not be started before Commonwealth Games;
  - (e) whether accountability of 'DIAL' has been fixed in this regard; and

<sup>†</sup> Original notice of the question was received in Hindi